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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 151/2026, CM APPL. 12729/2026, CM APPL. 12730/2026, CM APPL. 12731/2026

+ ITA 154/2026, CM APPL. 12976/2026, CM APPL. 12977/2026, CM APPL. 12978/2026

+ ITA 155/2026, CM APPL. 12979/2026, CM APPL. 12980/2026, CM APPL. 12981/2026.

PR. COMMISSIONER OF INCOME TAX-7, DELHI .....Appellant

Through: Mr. Puneet Rai, SSC, Mr. Ashvini Kumar and Mr. Rishabh Nangia, JSCs

versus

RNAM FINLEASE PVT LTD .....Respondent

Through: Appearance not given

**CORAM:**

**HON'BLE MR. JUSTICE DINESH MEHTA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**ORDER**

% **25.02.2026**

1. On hearing, Mr. Puneet Rai, learned Senior Standing Counsel, we are of the view that the letter of retraction which was allegedly given by the entry provider namely Aseem Gupta, is necessary for the purpose of deciding these appeals.
2. List these appeals on 07.05.2026.
3. Meanwhile, Mr. Puneet Rai to place on record the retraction letter relied upon by the Tribunal.

**DINESH MEHTA, J**

**RENU BHATNAGAR, J**

**FEBRUARY 25, 2026/ss**